

Last time, when the hon. Prime Minister made a statement, he said there is no question of any dispute about this boundary. I would like to know whether the Prime Minister had the benefit of the knowledge of the existence of the good document that Shri Swaran Singh had very kindly committed the Government to.

Mr. Speaker: It is not a point of order on which I am required to give a ruling. That is for Government to answer.

डा० राम मनोहर लोहिया : अगर यह व्यवस्था का प्रश्न नहीं है तो दुनिया में और क्या व्यवस्था का प्रश्न हो सकता है ?

Shri S. M. Banerjee: In view of this, this Government should resign.

Shri Lal Bahadur Shastri: I had know about this agreement. Secondly, I had made it clear yesterday itself that we do not agree that any territorial dispute is involved in this matter.

Shri Hari Vishnu Kamath: It is a boundary dispute.

Shri Lal Bahadur Shastri: A boundary dispute, what is the line of demarcation—that is the point. I had made that clear.

Mr. Speaker: Papers to be laid on the Table. Shri Krishnamachari.

श्री मधु लिमये : वर्तमान स्थिति के उल्लंघन के बारे में सवाल उठता है, वह पढ़िए। इससे फायदा होगा सरकार का और देश का।

अध्यक्ष महोदय : वह नहीं पड़ा जाएगा।

12-38 hrs.

PAPERS LAID ON THE TABLE

REPORTS UNDER DEPOSIT INSURANCE CORPORATION ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on

the Table a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December 1964, along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation, Act, 1961.

[Placed in Library. See No. LT-4355/65].

ANNUAL REPORT, AUDITED ACCOUNTS, REVIEW ETC. RE. JANPATH HOTELS

The Minister of Works and Housing (Shri Mehr Chand Khanna): I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Janpath Hotels Ltd., New Delhi, for the year ended 31st March 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956; and
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4356/65].

ANNUAL ACCOUNTS AND AUDIT REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of Annual Accounts of the All-India Institute of Medical Sciences, New Delhi, for the year 1963-64, along with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

[Placed in Library. See No. LT-4357/65.]